IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

C.P.NO.81 of 1991. In O.A.NO.421 of 1990.

Between

Dated: 9.12.1991.

B.H. Venkateswarulu

Applicant (

Sri R.Ranga Rajan, Chief Personnel Officer, S.C.Rly, Rail nilayam, Sec-bad.

Srhi P.S.Murthy, Senior Divisional Personnel Officer S.C.Rly, Vijayawada,

And

Respondents.

Counsel for the Applicant Counsel for the Respondents : Shri. J.M. Naidu.

: Shri. N.R.Devraj, SC for Rlys. T

CORAM:

Administrative Member Hon'ble Mr. R. Balasubramanian, Hon'ble Mr.T.Chandra Sekhar Reddy, Judicial Member.

The Tribunal made the following order:-

When the case was called Shri. N.R. Devraj, learned counsel for the Respondents produced a copy of the Office order No.T/179/91 dated: 6,12.91 issued by the Sr. Divisional Personnel Officer, Vijayawada. On going through this order Shri. J.M.Naidu, learned counsel for the applicant was satisfied that the order given by the Tribunal in the Original Application had been complied with. Inview of this position the Contempt Petition does not survive and is dismissed with no order as to costs.

(Deputy Registrar(Judl.)

Copy to:-

Sri R.Ranga Rajan, Chief Personnel Officer, S. Railway, Railnilayam, Secunderabad.

Sri P.S.Murthy, Senior Divisional Personnel Officer, S.C.Rly,

Vijayawada.

One copy to Shri. J.M.Naidu, H.No.18-11, Kamalanagar, Hyd-660.

One copy to Shri. N.R.Devraj, SC for Railways, C.A.T. Hyd.

One spare copy.

Rsm/-